

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15022 of 2025 Certificate No. 8928 of 2025

National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013

Central Depository Services (I) Ltd. P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8928 of 2025 dated October 27, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 15,09,000/- (Rupees Fifteen Lakh and Nine Thousand Only) along with interest/ costs/charges /expenses etc. against Prafulla Subhash Chandra Bhat (PAN - AMEPB0155F) ('Defaulter') and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated October 27, 2025 has been issued to the Defaulter.

Description of Dues	Amount (In Rupees)
Penalty imposed on Prafulla Subhash Chandra Bhat (PAN -	
AMEPB0155F) by WTM vide Order No.	
WTM/ASB/IVD/ID18/30583/2024-25 dated July 24, 2024 in	13,00,000.00
the matter of Prakash Constrowell Limited (Now	
Setubandhan Infrastructure Limited)	
Interest from July 2024 to October 2025 @ 1% p.m.	2,08,000.00
Recovery cost	1,000.00
Total	15,09,000.00

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.



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AP No. 15022 of 2025

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - a. All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you; and
 - b. All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios.
- 6. If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.
- 7. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 8. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 9. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 17th Day of November, 2025.

SEAL



RECOVERY OFFICER

, J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer

J. Ashor Kuas

क्सूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai Page 2 of 3

मुंबई



Copy to:

Prafulla Subhash Chandra Bhat (PAN - AMEPB0155F)	Prafulla Subhash Chandra Bhat (PAN - AMEPB0155F)
B/2306, Sky Flama, Dosti Flamingo,	Flat 301, 3rd floor, Tower-B, Vivarea
China Mill Compound, T J Marg,	Building, Dr. A L Nair Marg, Near Jacob
Parel, Sewree, Mumbai - 400015	Circle, Mumbai - 400011





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